

- (i) Notification S.O. No. 3619, dated the 19th November, 1966, publishing the Delhi Development Authority, (Committee Meetings) Regulations, 1966, issued by the Delhi Development Authority. [Placed in Library. See No. LT-253/67].
- (ii) Ministry of Works, Housing and Urban Development Notification G.S.R. No. 1859, dated the 25th November, 1966, publishing the Delhi Development Authority (Employees' Provident Fund and Gratuity) Rules, 1966. [Placed in Library. See No. LT-145/67].

THE DELHI SALES TAX (AMENDMENT) RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to lay on the Table, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, a copy of Notification No. 4(92)/66-Finance (E) (1), dated the 16th March, 1967, publishing the Delhi Sales Tax (Amendment) Rules, 1967, issued by the Delhi Administration. [Placed in Library. See No. LT-146/67].

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

DR. M. CHANNA REDDY: Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines and Metals Notification S.O. No. 3340, dated the 24th October, 1966. [Placed in Library. See No. LT-165/67].

THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food) Notification G.S.R. No. 187, dated the 7th February, 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958 [Placed in Library. See No. LT-28/67].

THE NATIONAL COOPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) RULES, 1967

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Cooperation) Notification G.S.R. No. 637, dated the 25th April, 1967, publishing the National Cooperative Development Corporation (Amendment) Rules, 1967, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-328/67].

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table a copy each of twenty-eight Notifications of the Ministry of Home Affairs under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-882/67].

THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (AMENDMENT) RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): Sir, I beg to